



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No

H50352 / NGT Cell-11 / VOL-2 / 20

दिनांक
Date 29-6-20

To,

The Registrar,
Hon'ble National Green Tribunal,
Copernicus Marg, New Delhi.
E-mail - judicial-ngt@gov.in

Subject: Submission of quarterly report in compliance of Hon'ble NGT order dated 26-08-2019 in O.A. No. 804/2017; Rajiv Narayan & Anr. Vs Union of India & Other.

Sir,

In compliance of above order, the quarterly report on "Status of implementation on the recommendations made by Monitoring Committee in its interim report" could not be filed due to non functioning of online reporting portal of CPCB. So, the quarterly report for second, third and fourth quarter in the prescribed Compliance Indicator offline format as provided by CPCB has been sent to CPCB on 26-06-2020. The copy of the same is enclosed herewith for necessary action please.

It is requested that the compliance report may be presented before the Hon'ble Tribunal for kind consideration.

Encl: As above.

Yours faithfully,

(P.K Agarwal)

Chief Environmental Officer (Circle-2)

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उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड
UTTAR PRADESH POLLUTION CONTROL BOARD

संदर्भ सं०
Ref. No H 50348 / NGT cell - 11 / Vol - 2 / 2020

दिनांक
Date 26-6-2020

To

Shri Abhay S. Soni,
Additional Director & Divisional Head,
Waste Management Division
Central Pollution Control Board
Parivesh Bhawan, East Arjun Nagar
Delhi-110032

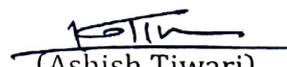
Subject: Submission of quarterly report in compliance of Hon'ble NGT order dated 26-08-2019 in O.A. No. 804/2017; Rajiv Narayan & Anr. Vs Union of India & Other-reg.

Sir,

Please refer to your email dated 23-04-2020 regarding above subject. The quarterly report for second, third and fourth quarter on "Status of implementation on the recommendations made by Monitoring Committee in its interim report" in the prescribed Compliance Indicator format has been prepared by UPPCB and is enclosed herewith for necessary action please.

Yours Faithfully

Encl.: As mentioned above.


(Ashish Tiwari)
Member Secretary

Copy to-

- 1- Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi.
- 2- Regional Director, Zonal Officer (North), Central Pollution Control Board, Picup Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
- 3- Shri Pradeep Misra, Advocate on record, 235, Sector-XIX, Noida


Member Secretary

English Letter head

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Format for reporting implementation and monitoring of various recommendations of the Monitoring Committee

For Quarter: **SECOND**

Name of SPCB/PCC: **Compliance Status as on: U.P. Pollution Control Board**

A. Basic Information

1.(a) Whether scientific principles based identification & quantification of hazardous and other wastes are carried out at the authorization stage by the Board itself: (Yes/No) If no, ----**Yes**

(b) Whether (1) (a) above is carried out through third party: (Yes/No) if yes,

(c) provide details of the third party:

(d) * If no, Provide timeline for adopting the same (Calendar)

(d)* If No, timeline for adopting the same.

2.(a) (i) Whether authorization is granted/renewed by evaluation by SPCB officials or through evaluation of expert committee? (Yes/No) ----**Yes**

If yes,

(ii) Specify whether evaluation by SPCB officials or expert committee **-(1) SPCB officials**

(iii) Specify field of specialization of experts in the committee? **Not applicable**

* If no, time line (month and year) for implementation of 2(a) above.

(b) Whether authorization documents clearly stipulates respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (Yes/No) if no; ----**Yes**

(c) * Timeline (month and year) for implementation of (2) (b)above **Not applicable**

3.(a) Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No). ----**Yes**

(b) If yes:

(i) What is frequency of inspection laid down in the said protocol (in terms of nos. of inspections per nos. of months): 40 inspections in every 01 month(s)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(ii) What is frequency of sampling & analysis of the concerned parameters laid down in the said protocol (in terms of sampling & analysis of the concerned parameters inspections per nos. of inspections): 00 sampling & analysis in every 00 inspection(s)

(c) * If not, what is the target date by which above protocol would be developed: (Month & Year)---- **Not applicable**

4. Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB: (Yes/No) ----**Yes**

B. Hazardous and Other Wastes Generating Units and their authorization

5. Total No. of operating hazardous and other wastes handling units: **1814**

6. Total No. of Units (having valid authorization): **1763**

7. (a) New Units applied for fresh authorization (during the quarter): **23**

(b) (i) New Units of (a) above granted authorization: **23**

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: **23**

(c) (i) No. of fresh authorization granted (during the quarter) to new units (who applied in previous quarter) and other than (b) above: **67**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before grant of authorization: **67**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **67**

(d) Of (a) above, how many units were refused authorization: **0**

(e) Of (a) above, how many authorizations cancelled or suspended: **0**

(f) Other units (other than (a) above) who applied in previous quarter and authorization was refused: **0**

8. (a) Units applied for renewal of authorization (during the quarter) **209**

(b) (i) Of units of (a) above, how many units have been granted renewal: **190**

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: **190**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(c) (i) No. of authorization renewed (during the quarter) to units (who applied prior in previous quarter) and other than (b) above: **67**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before renewal of authorization: **67**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **67**

(d) Of (a) above, how many units were refused renewal of authorization: **18**

(e) Other units (other than (a) above) who applied in previous quarter and renewal of authorization was refused: **0**

9.(a) Nos. of units inspected by SPCB (during the quarter) only w.r.t. fresh/renewal of authorization: **275**

(b) Nos. of hazardous and other wastes handling units (including recycling/utilizing/pre-processing/common TSDF facilities) inspected by SPCB (during the quarter) for other purposes other than (a) above, where observations on compliance of HOWM Rules too were made (only nos. of units to be given and not nos. of inspections): **40**

C. Scientific identification & quantification of HW

10.(a) Of the fresh authorization granted [i.e. among 7(b)(i) and 7(c)(i) above], in how many cases additional categories of hazardous wastes (other than that declared by the applicant) were: **0**

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

ii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

(b) Of the fresh authorization granted [i.e. among 7(b)(i) and 7(c)(i) above], in how many cases category of other wastes (other than that declared by the applicant) were: **0**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

iii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

11.(a)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were: **0**

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

(b)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were: **0**

ii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

iii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

12.Of the units inspected for other than grant/renewal of authorization purpose [i.e. among 9(b) above], **40**

(a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed: **0**

(b) Of (a) above, in how many cases authorizations were amended accordingly: **0**

13. Based on (10), (11) and (12) above, authorizations of how many similar process based units were amended ((during the quarter) accordingly: **0**

14.(a) Of (10), (11), (12) and (13), in how many units “other waste” categories or quantities thereof or both have been added(during the quarter) : **0**

(b) Of (14a) above, how many other waste category has been added: **0**

D. Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling/ utilizing/ pre-processing/ waste collector facilities:

15.Of (5) above:

(a) How many units are only “ hazardous wastes” recycling or utilization units: **185**

(b) How many units are only “other wastes” recycling or utilizing units: **03**

(c) How many units are recycling or utilization units of both i.e. hazardous waste and “other waste”: **03**

(d) How many units are hazardous or other waste pre-processing units: **01**

(e) How many units are waste collectors: **04**

16. No. of inspections carried (during the quarter) in units as at (15) above, as part of inspections for renewal of authorization: **40**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

17. No. of inspections (other than 16 above) carried (during the quarter) in units as at (15) above: **20**
18. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC itself: **0**
19. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC: **0**
20. No. of units (of 15 above) whose annual return has been verified and validated by SPCB: **95**

E. Manifest document

21. Of (5) above, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the quarter) in how many units: **95**

F. Inventory

22. Of (5) above

- (a) How many hazardous or other waste generating units have submitted annual returns by 30th June of preceding year: **1634**
- (b) How many units have submitted annual returns after 30th June of Preceding year: **0**
- (c) How many units have not submitted annual return for preceding year: **180**
- (d) Of (b) & (C) above, in how many units action has been taken by SPCB? **180 (Direction given/Notice issued).**

23. Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. products produced/categories of waste generation/quantities generated/ daily record and manifest being maintained, etc.: **800**

24. (a) For how many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB: **0**

- (b) List the sector of (a) above for which hazardous waste or other waste generation range has been developed: **0**

- (c) If not, what is the time target by which such sector process based HW generation range would be initiated (Month & Year). ---- **Range whenever developed by CPCB will be adopted**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

G. Enforcement actions (after 31/3/2019)

25.How many units were found violating one or other provisions of the HOWM Rules: **0**

26.In how many units, documentation of non-compliance while processing renewal of authorisation or inspection has been done (after 31/3/2019) by SPCB to invoke powers of refusal or revocation: **18**

26. Whether enforcement framework for effective enforcement of Rules based on principal of proportionality and precautionary principal has been developed by SPCB: (Yes/No) --**Yes**

27.Of 25 above, In how many defaulting units, Rule 23(1) has been enforced by SPCB as per CPCB guidelines: **0**

28.Of 25 above, In how many defaulting units, Rule 23(2) has been enforced by SPCB as per CPCB guidelines: **0**

29. (a)Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters: **0**

(b) Of (a) above, how many unit's authorisation have been refused or revoked: **0**

(c) Of (a) above, how many unit has been prosecuted under the EPA: **0**

(d) Of (a) above, FIR has been lodged against how many defaulting units: **0**

30.Of (25) above,

(a)how many unit's authorisation (other than 29 above) have been refused or revoked: **0**

(b) Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA: **0**

(c) Of (a) above, FIR has been lodged against how many defaulting units(other than 29 above): **0**

31. (a) Whether website of SPCB has been updated w.r.t. all enforcement actions along with details of industries and action taken pertaining to HOWM Rules: (Yes/No)--- **No**

(b) Provide link address of the above site--- Will be updated in the official website www.uppcb.com whenever any action under HoWM Rules will be taken against defaulters.

H. Common TSDF

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

32. (a) Whether State/UT has common or captive TSDF? If yes;

i. Number of Common Integrated TSDF (having both SLF and Incinerator) in the state **-02**

- Give name and addresses of all Integrated facilities as at a(i) above: (Insert Table for multiple entries)

1	M/s Bharat Oil & Waste Management Ltd, Plot No 672, Sikandara Raod, Village Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
2	M/s Uttar Pradesh Waste management Project (A division of Ramky Enviro Engineers Ltd, Plot No 672, Sikandara Raod, Village- Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)

ii. Number of exclusively common SLF in the state **-01**

- Give name and addresses of all SLF as at a(ii) above: (Insert Table for multiple entries)

1	M/s Industrial Infrastructure Service (India), I.T.P. Banthar, Unnao (Only SLF)
---	--

iii. Number of exclusively common incinerator **-01**

- Give name and addresses of all Incinerator as at a(iii) above: (Insert Table for multiple entries)

1	M/s Bharat Oil Co. (I) Regd., E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad-201010, UP. (Common Incinerator)
---	--

iv. Number of Captive Integrated TSDF (having both SLF and Incinerator) in the state- 01

- Give name and addresses of all Integrated facilities as at a(iv) above: (Insert Table for multiple entries)

1	M/s Jubilant Organosis, Gajraula, Amroha
---	--

v. Number of captive SLF only **--0**

- Give name and addresses of all SLF as at a(v) above: (Insert Table for multiple entries)

vi. Number of captive incinerator only **-9**

- Give name and addresses of all incinerator as at a(vi) above: (Insert Table for multiple entries)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

1	M/s Agra Chain (P) Ltd., 14 Industrial Area, Nunhai, Agra
2	Teva API India Ltd, Gajraula, Amroha.
3	M/s Steam Oil Co. Ghaziabad
4	M/s Dewan Industry, D-46 Industrial Area Gorakhpur
5	M/s Indo Lube Refinery, G-21 Industrial Area Gorakhpur
6	M/s S.P. Chemical Works, D-1/4, Sector -13, GIDA, Gorakhpur
7	M/s Paswara Chemicals Ltd., Mohiuddinpur, Meerut
8	M/S Daurala Organics, Meerut
9	M/s Win Medicare Pvt. Ltd. / Modi Mundi Pharma Pvt. Ltd., Modipuram, Meerut

If no;

(b) Name of the common TSDF, where any sharing arrangement has been made for disposal of landfillable HW.-- No

(c) Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW.-- **02**

(d) Whether SPCB/PCC has initiated any action for setting up of common TSDF?(yes/no)if yes, -- **Yes**

(e) Whether site has been identified? -- **Yes**

(f) EIA completed? -- **Yes**

(g) EC granted? -- **Yes**

(h) Provide the progress report in brief – (Text box-250 words/ Upload option)

01 TSDF is proposed at District Amroha besides 3 operational TSDF

33. (a) whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No)- **No**

(b) Number of incidences returning of the HW consignment by the common TSDF (after 31/03/2019) noted by SPCB: **0**

34. Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No)- **No (Common TSDF operator has been directed to submit environmental audit done by Third party.)**

If yes,

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(a) what is target date of completion of such audit during 2019-20:

(b) In case, SPCB has planned through engaging expert institute please give name and address of expert institute(s) engaged for (a) above (insert text box)

35. (a) Of (32)(a)(i) above, how many have opened escrow account as per O.M. dated 16/04/2009 of MoEF&CC: **03**

(b)List name of the common TSDF who have opened escrow account: (Insert Table for multiple entries)

1	M/s Bharat Oil & Waste Management Ltd, Plot No 672, Sikandara Raod, VillageKumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
2	M/s Uttar Pradesh Waste management Project (A division of Ramky Enviro Engineers Ltd, Plot No 672, Sikandara Raod, Village- Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
3	M/s Bharat Oil Co. (I) Regd., E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad-201010, UP. (Common Incinerator)

(c) Of (a) above, how many have deposited mandatory amount in the escrow account: -- **03**

(d) Of (a) above, in how many units SPCB/PCC has verified deposited amount as per above O.M. dated 16/04/2009 of MoEF&CC (No.s) -- **03**

(d)Of (a) above, in how many units SPCB/PCC have verified Mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (No.s) -- **03**

(e)What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/ displaying on website: (not more than 100 words)

Not applicable

36. (a) Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in all of the common TSDFs as (32) above. If no, ---**Yes**

(b) * Timeline for the same (calendar)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

I. Impact of other regulation

37. (a) Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19): (upload option)

Methodology is to be developed by Urban Development for collection of Domestic Hazardous Waste such as fluorescent & other mercury containing lamp and other wastes. Board has already displayed the list of authorized Hazardous Waste recyclers and name of Common TSDF operator in Board's Website in order to facilitate effective disposal of Collected domestic hazardous waste.

(b) How many domestic hazardous waste deposition centers exists in the State/UT-- **0**

(c) How many of (b) above have been authorised under HOWM Rules, 2016-- **0**

(d) Quantity of domestic HW received in deposition center for (till 31/03/2019) -- **0**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW received in deposition center for (after 31/03/2019) -- **0**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW disposed in TSDF (till 31/03/2019) -- **0**

(f) Quantity of domestic HW disposed in TSDF (after 31/03/2019) -- **0**

(g) Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2018-19): (upload option)

Methodology is to be developed by Urban Development for collection of Domestic Hazardous Waste such as fluorescent & other mercury containing lamp and other wastes. Board has already displayed the list of authorized Hazardous Waste recyclers and name of Common TSDF operator in Board's Website in order to facilitate effective disposal of Collected domestic hazardous waste.

(h) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (before 31/03/2019) -- **0**

(i) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (after 31/03/2019) -- **0**

(j) Whether Common TSDF operator has declared the above received as at (e) and (ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2017-18) separately (Yes/No)--**No**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

J. Capacity Building

38. (a) Whether SPCB has atleast one laboratory where all HW parameters as required under the HOWM Rules can be analyzed: (Yes/No).--**Yes (Most of the parameters can be analysed)**

(b)*Time (in terms of month month/year) by which (a) above would be commissioned in SPCB/PCC: (provide calendar)

(c) Whether Capacity building in terms of qualified and experienced manpower has been provided (yes/no)(upload option) **Yes (Proposal has been sent to State Government for further enhancing the manpower).**

(d)*Time (in terms of month month/year) by which (c) above would be provided: (provide calendar)

K. Action Plan for recycling/utilization(with upload option)

39 (a) Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy.(yes/no) (upload document) ---- **Yes**

Board has given authorization to recyclable hazardous waste generating units to dispose their recyclable waste through authorized recyclers. Board has also given authorization to Cement Plant for utilizing hazardous waste having certain calorific value.

If yes, (drop down option for the following type of such programme)

- Circular economy

(b) Please upload the details of the approach adopted. If no,

(c) * Action plan along with timeline for level playing of industry shall be provided. (upload option)

40 Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilisation on case to case basis? (Yes/No)---- **Yes**

if yes, provide the details.(upload option)

SOP framed by CPCB is used as benchmark.

* If no, (ii) Target date for developing the same (Calendar/Upload option)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

41 Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW which can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization.(yes/no) ---**Yes**

if yes, provide the details.(upload option)

In tannery sector, hazardous waste generation is approx 1.25 kg / hide processing.

If no,

* Action plan along with timeline for level playing of industry shall be provided. (upload option)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

Format for reporting implementation and monitoring of various recommendations of the Monitoring Committee

For Quarter: **THIRD**

Name of SPCB/PCC: **Compliance Status as on: U.P. Pollution Control Board**

A. Basic Information

1.(a) Whether scientific principles based identification & quantification of hazardous and other wastes are carried out at the authorization stage by the Board itself: (Yes/No) If no, ----**Yes**

(b) Whether (1) (a) above is carried out through third party: (Yes/No) if yes,

(c) provide details of the third party:

(d) * If no, Provide timeline for adopting the same (Calendar)

(d)* If No, timeline for adopting the same.

2.(a) (i) Whether authorization is granted/renewed by evaluation by SPCB officials or through evaluation of expert committee? (Yes/No) ----**Yes**

If yes,

(ii) Specify whether evaluation by SPCB officials or expert committee **-(1) SPCB officials**

(iii) Specify field of specialization of experts in the committee? **Not applicable**

* If no, time line (month and year) for implementation of 2(a) above.

(b) Whether authorization documents clearly stipulates respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (Yes/No) if no; ----**Yes**

(c) * Timeline (month and year) for implementation of (2) (b) above **Not applicable**

3.(a) Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No). ----**Yes**

(b) If yes:

(i) What is frequency of inspection laid down in the said protocol (in terms of nos. of inspections per nos. of months): 40 inspections in every 01 month(s)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(ii) What is frequency of sampling & analysis of the concerned parameters laid down in the said protocol (in terms of sampling & analysis of the concerned parameters inspections per nos. of inspections): 00 sampling & analysis in every 00 inspection(s)

(c) * If not, what is the target date by which above protocol would be developed: (Month & Year)---- **Not applicable**

4. Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB: (Yes/No) ----**Yes**

B. Hazardous and Other Wastes Generating Units and their authorization

5. Total No. of operating hazardous and other wastes handling units: **1837**

6. Total No. of Units (having valid authorization): **1786**

7. (a) New Units applied for fresh authorization (during the quarter): **23**

(b) (i) New Units of (a) above granted authorization: **23**

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: **23**

(c) (i) No. of fresh authorization granted (during the quarter) to new units (who applied in previous quarter) and other than (b) above: **01**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before grant of authorization: **01**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **01**

(d) Of (a) above, how many units were refused authorization: **0**

(e) Of (a) above, how many authorizations cancelled or suspended: **0**

(f) Other units (other than (a) above) who applied in previous quarter and authorization was refused: **0**

8. (a) Units applied for renewal of authorization (during the quarter) **213**

(b) (i) Of units of (a) above, how many units have been granted renewal: **186**

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: **186**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(c) (i) No. of authorization renewed (during the quarter) to units (who applied prior in previous quarter) and other than (b) above: **01**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before renewal of authorization: **01**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **01**

(d) Of (a) above, how many units were refused renewal of authorization: **24**

(e) Other units (other than (a) above) who applied in previous quarter and renewal of authorization was refused: **0**

9.(a) Nos. of units inspected by SPCB (during the quarter) only w.r.t. fresh/renewal of authorization: **234**

(b) Nos. of hazardous and other wastes handling units (including recycling/utilizing/pre-processing/common TSDF facilities) inspected by SPCB (during the quarter) for other purposes other than (a) above, where observations on compliance of HOWM Rules too were made (only nos. of units to be given and not nos. of inspections): **40**

C. Scientific identification & quantification of HW

10.(a) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above, in how many cases additional categories of hazardous wastes (other than that declared by the applicant) were: **0**

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

ii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

(b) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above, in how many cases category of other wastes (other than that declared by the applicant) were: **0**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

iii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

11.(a)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were: **0**

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

(b)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were: **0**

ii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

iii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

12.Of the units inspected for other than grant/renewal of authorization purpose [i.e. among 9(b) above], **40**

(a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed: **0**

(b) Of (a) above, in how many cases authorizations were amended accordingly: **0**

13. Based on (10), (11) and (12) above, authorizations of how many similar process based units were amended ((during the quarter) accordingly: **0**

14.(a) Of (10), (11), (12) and (13), in how many units “other waste” categories or quantities thereof or both have been added(during the quarter) : **0**

(b) Of (14a) above, how many other waste category has been added: **0**

D. Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling/ utilizing/ pre-processing/ waste collector facilities:

15.Of (5) above:

(a) How many units are only “ hazardous wastes” recycling or utilization units: **185**

(b) How many units are only “other wastes” recycling or utilizing units: **03**

(c) How many units are recycling or utilization units of both i.e. hazardous waste and “other waste”: **03**

(d) How many units are hazardous or other waste pre-processing units: **01**

(e) How many units are waste collectors: **04**

16. No. of inspections carried (during the quarter) in units as at (15) above, as part of inspections for renewal of authorization: **40**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

17. No. of inspections (other than 16 above) carried (during the quarter) in units as at (15) above: **20**
18. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC itself: **0**
19. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC: **0**
20. No. of units (of 15 above) whose annual return has been verified and validated by SPCB: **95**

E. Manifest document

21. Of (5) above, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the quarter) in how many units: **95**

F. Inventory

22. Of (5) above

- (a) How many hazardous or other waste generating units have submitted annual returns by 30th June of preceding year: **1634**
- (b) How many units have submitted annual returns after 30th June of Preceding year: **0**
- (c) How many units have not submitted annual return for preceding year: **180**
- (d) Of (b) & (C) above, in how many units action has been taken by SPCB? **180 (Direction given/Notice issued).**

23. Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. products produced/categories of waste generation/quantities generated/ daily record and manifest being maintained, etc.: **800**

24. (a) For how many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB: **0**

- (b) List the sector of (a) above for which hazardous waste or other waste generation range has been developed: **0**

- (c) If not, what is the time target by which such sector process based HW generation range would be initiated (Month & Year). ---- **Range whenever developed by CPCB will be adopted**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

G. Enforcement actions (after 31/3/2019)

25.How many units were found violating one or other provisions of the HOWM Rules: **0**

26.In how many units, documentation of non-compliance while processing renewal of authorisation or inspection has been done (after 31/3/2019) by SPCB to invoke powers of refusal or revocation: **24**

26. Whether enforcement framework for effective enforcement of Rules based on principal of proportionality and precautionary principal has been developed by SPCB: (Yes/No) --**Yes**

27.Of 25 above, In how many defaulting units, Rule 23(1) has been enforced by SPCB as per CPCB guidelines: **0**

28.Of 25 above, In how many defaulting units, Rule 23(2) has been enforced by SPCB as per CPCB guidelines: **0**

29. (a)Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters: **0**

(b) Of (a) above, how many unit's authorisation have been refused or revoked: **0**

(c) Of (a) above, how many unit has been prosecuted under the EPA: **0**

(d) Of (a) above, FIR has been lodged against how many defaulting units: **0**

30.Of (25) above,

(a)how many unit's authorisation (other than 29 above) have been refused or revoked: **0**

(b) Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA: **0**

(c) Of (a) above, FIR has been lodged against how many defaulting units(other than 29 above): **0**

31. (a) Whether website of SPCB has been updated w.r.t. all enforcement actions along with details of industries and action taken pertaining to HOWM Rules: (Yes/No)--- **No**

(b) Provide link address of the above site--- Will be updated in the official website www.uppcb.com whenever any action under HoWM Rules will be taken against defaulters.

H. Common TSDF

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

32. (a) Whether State/UT has common or captive TSDF? If yes;

i. Number of Common Integrated TSDF (having both SLF and Incinerator) in the state **-02**

- Give name and addresses of all Integrated facilities as at a(i) above: (Insert Table for multiple entries)

1	M/s Bharat Oil & Waste Management Ltd, Plot No 672, Sikandara Raod, Village Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
2	M/s Uttar Pradesh Waste management Project (A division of Ramky Enviro Engineers Ltd, Plot No 672, Sikandara Raod, Village- Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)

ii. Number of exclusively common SLF in the state **-01**

- Give name and addresses of all SLF as at a(ii) above: (Insert Table for multiple entries)

1	M/s Industrial Infrastructure Service (India), I.T.P. Banthar, Unnao (Only SLF)
---	--

iii. Number of exclusively common incinerator **-01**

- Give name and addresses of all Incinerator as at a(iii) above: (Insert Table for multiple entries)

1	M/s Bharat Oil Co. (I) Regd., E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad-201010, UP. (Common Incinerator)
---	--

iv. Number of Captive Integrated TSDF (having both SLF and Incinerator) in the state- 01

- Give name and addresses of all Integrated facilities as at a(iv) above: (Insert Table for multiple entries)

1	M/s Jubilant Organosis, Gajraula, Amroha
---	--

v. Number of captive SLF only **--0**

- Give name and addresses of all SLF as at a(v) above: (Insert Table for multiple entries)

vi. Number of captive incinerator only **-9**

- Give name and addresses of all incinerator as at a(vi) above: (Insert Table for multiple entries)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

1	M/s Agra Chain (P) Ltd., 14 Industrial Area, Nunhai, Agra
2	Teva API India Ltd, Gajraula, Amroha.
3	M/s Steam Oil Co. Ghaziabad
4	M/s Dewan Industry, D-46 Industrial Area Gorakhpur
5	M/s Indo Lube Refinery, G-21 Industrial Area Gorakhpur
6	M/s S.P. Chemical Works, D-1/4, Sector -13, GIDA, Gorakhpur
7	M/s Paswara Chemicals Ltd., Mohiuddinpur, Meerut
8	M/S Daurala Organics, Meerut
9	M/s Win Medicare Pvt. Ltd. / Modi Mundi Pharma Pvt. Ltd., Modipuram, Meerut

If no;

(b)Name of the common TSDF, where any sharing arrangement has been made for disposal of landfillable HW.-- No

(c)Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW.-- **02**

(d)Whether SPCB/PCC has initiated any action for setting up of common TSDF?(yes/no)if yes, -- **Yes**

(e)Whether site has been identified? -- **Yes**

(f)EIA completed? -- **Yes**

(g)EC granted? -- **Yes**

(h) Provide the progress report in brief – (Text box-250 words/ Upload option)

01 TSDF is proposed at District Amroha besides 3 operational TSDF

33. (a) whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No)- **No**

(b)Number of incidences returning of the HW consignment by the common TSDF (after 31/03/2019) noted by SPCB: **0**

34. Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No)- **No (Common TSDF operator has been directed to submit environmental audit done by Third party.)**

If yes,

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(a) what is target date of completion of such audit during 2019-20:

(b) In case, SPCB has planned through engaging expert institute please give name and address of expert institute(s) engaged for (a) above (insert text box)

35. (a) Of (32)(a)(i) above, how many have opened escrow account as per O.M. dated 16/04/2009 of MoEF&CC: **03**

(b)List name of the common TSDF who have opened escrow account: (Insert Table for multiple entries)

1	M/s Bharat Oil & Waste Management Ltd, Plot No 672, Sikandara Raod, VillageKumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
2	M/s Uttar Pradesh Waste management Project (A division of Ramky Enviro Engineers Ltd, Plot No 672, Sikandara Raod, Village- Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
3	M/s Bharat Oil Co. (I) Regd., E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad-201010, UP. (Common Incinerator)

(c) Of (a) above, how many have deposited mandatory amount in the escrow account: -- **03**

(d) Of (a) above, in how many units SPCB/PCC has verified deposited amount as per above O.M. dated 16/04/2009 of MoEF&CC (No.s) -- **03**

(d)Of (a) above, in how many units SPCB/PCC have verified Mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (No.s) -- **03**

(e)What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/ displaying on website: (not more than 100 words)

Not applicable

36. (a) Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in all of the common TSDFs as (32) above. If no, ---**Yes**

(b) * Timeline for the same (calendar)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

I. Impact of other regulation

37. (a) Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19): (upload option)

Methodology is to be developed by Urban Development for collection of Domestic Hazardous Waste such as fluorescent & other mercury containing lamp and other wastes. Board has already displayed the list of authorized Hazardous Waste recyclers and name of Common TSDF operator in Board's Website in order to facilitate effective disposal of Collected domestic hazardous waste.

(b) How many domestic hazardous waste deposition centers exists in the State/UT-- **0**

(c) How many of (b) above have been authorised under HOWM Rules, 2016-- **0**

(d) Quantity of domestic HW received in deposition center for (till 31/03/2019) -- **0**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW received in deposition center for (after 31/03/2019) -- **0**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW disposed in TSDF (till 31/03/2019) -- **0**

(f) Quantity of domestic HW disposed in TSDF (after 31/03/2019) -- **0**

(g) Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2018-19): (upload option)

Methodology is to be developed by Urban Development for collection of Domestic Hazardous Waste such as fluorescent & other mercury containing lamp and other wastes. Board has already displayed the list of authorized Hazardous Waste recyclers and name of Common TSDF operator in Board's Website in order to facilitate effective disposal of Collected domestic hazardous waste.

(h) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (before 31/03/2019) -- **0**

(i) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (after 31/03/2019) -- **0**

(j) Whether Common TSDF operator has declared the above received as at (e) and (ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2017-18) separately (Yes/No)--**No**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

J. Capacity Building

38. (a) Whether SPCB has atleast one laboratory where all HW parameters as required under the HOWM Rules can be analyzed: (Yes/No).--**Yes (Most of the parameters can be analysed)**

(b)*Time (in terms of month month/year) by which (a) above would be commissioned in SPCB/PCC: (provide calendar)

(c) Whether Capacity building in terms of qualified and experienced manpower has been provided (yes/no)(upload option) **Yes (Proposal has been sent to State Government for further enhancing the manpower).**

(d)*Time (in terms of month month/year) by which (c) above would be provided: (provide calendar)

K. Action Plan for recycling/utilization(with upload option)

39 (a) Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy.(yes/no) (upload document) ---- **Yes**

Board has given authorization to recyclable hazardous waste generating units to dispose their recyclable waste through authorized recyclers. Board has also given authorization to Cement Plant for utilizing hazardous waste having certain calorific value.

If yes, (drop down option for the following type of such programme)

- Circular economy

(b) Please upload the details of the approach adopted. If no,

(c) * Action plan along with timeline for level playing of industry shall be provided. (upload option)

40 Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilisation on case to case basis? (Yes/No)---- **Yes**

if yes, provide the details.(upload option)

SOP framed by CPCB is used as benchmark.

* If no, (ii) Target date for developing the same (Calendar/Upload option)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

41 Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW which can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization.(yes/no) ---**Yes**

if yes, provide the details.(upload option)

In tannery sector, hazardous waste generation is approx 1.25 kg / hide processing.

If no,

* Action plan along with timeline for level playing of industry shall be provided. (upload option)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

Format for reporting implementation and monitoring of various recommendations of the Monitoring Committee

For Quarter: **FOURTH**

Name of SPCB/PCC: **Compliance Status as on: U.P. Pollution Control Board**

A. Basic Information

1.(a) Whether scientific principles based identification & quantification of hazardous and other wastes are carried out at the authorization stage by the Board itself: (Yes/No) If no, ----**Yes**

(b) Whether (1) (a) above is carried out through third party: (Yes/No) if yes,

(c) provide details of the third party:

(d) * If no, Provide timeline for adopting the same (Calendar)

(d)* If No, timeline for adopting the same.

2.(a) (i) Whether authorization is granted/renewed by evaluation by SPCB officials or through evaluation of expert committee? (Yes/No) ----**Yes**

If yes,

(ii) Specify whether evaluation by SPCB officials or expert committee **-(1) SPCB officials**

(iii) Specify field of specialization of experts in the committee? **Not applicable**

* If no, time line (month and year) for implementation of 2(a) above.

(b) Whether authorization documents clearly stipulates respective mode of management (such as common or captive incineration/secured landfilling or pre-processing or recycling or utilization or export or captive storage, as applicable) for each category of HW being generated. (Yes/No) if no; ----**Yes**

(c) * Timeline (month and year) for implementation of (2) (b) above **Not applicable**

3.(a) Whether elaborate protocols for pre-processing and recycling/utilisation facilities for enhanced level and frequency of enforcement and environmental monitoring have been laid down by the SPCB (Yes/No). ----**Yes**

(b) If yes:

(i) What is frequency of inspection laid down in the said protocol (in terms of nos. of inspections per nos. of months): 40 inspections in every 01 month(s)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(ii) What is frequency of sampling & analysis of the concerned parameters laid down in the said protocol (in terms of sampling & analysis of the concerned parameters inspections per nos. of inspections): 00 sampling & analysis in every 00 inspection(s)

(c) * If not, what is the target date by which above protocol would be developed: (Month & Year)---- **Not applicable**

4. Whether uniform format (as suggested by Monitoring Committee) for inspections of hazardous and other wastes handling facilities has been adopted by SPCB: (Yes/No) ----**Yes**

B. Hazardous and Other Wastes Generating Units and their authorization

5. Total No. of operating hazardous and other wastes handling units: **1861**

6. Total No. of Units (having valid authorization): **1813**

7. (a) New Units applied for fresh authorization (during the quarter): **24**

(b) (i) New Units of (a) above granted authorization: **24**

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: **24**

(c) (i) No. of fresh authorization granted (during the quarter) to new units (who applied in previous quarter) and other than (b) above: **03**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before grant of authorization: **03**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **03**

(d) Of (a) above, how many units were refused authorization: **0**

(e) Of (a) above, how many authorizations cancelled or suspended: **0**

(f) Other units (other than (a) above) who applied in previous quarter and authorization was refused: **0**

8. (a) Units applied for renewal of authorization (during the quarter) **172**

(b) (i) Of units of (a) above, how many units have been granted renewal: **151**

(ii) Of (b)(i) above, uniform inspection format as at (4) above has been enclosed in how many authorisations: **151**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(c) (i) No. of authorization renewed (during the quarter) to units (who applied prior in previous quarter) and other than (b) above: **03**

(ii) Of (c)(i) above, how many units were inspected & HW data and facilities have been scientifically verified (during the quarter) before renewal of authorization: **03**

(iii) Of (c)(ii) above, uniform inspection format as at (4) above has been enclosed in how many authorizations: **03**

(d) Of (a) above, how many units were refused renewal of authorization: **12**

(e) Other units (other than (a) above) who applied in previous quarter and renewal of authorization was refused: **0**

9.(a) Nos. of units inspected by SPCB (during the quarter) only w.r.t. fresh/renewal of authorization: **190**

(b) Nos. of hazardous and other wastes handling units (including recycling/utilizing/pre-processing/common TSDF facilities) inspected by SPCB (during the quarter) for other purposes other than (a) above, where observations on compliance of HOWM Rules too were made (only nos. of units to be given and not nos. of inspections): **40**

C. Scientific identification & quantification of HW

10.(a) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above, in how many cases additional categories of hazardous wastes (other than that declared by the applicant) were: **0**

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

ii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

(b) Of the fresh authorization granted [i.e among 7(b)(i) and 7(c)(i)] above, in how many cases category of other wastes (other than that declared by the applicant) were: **0**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

iii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

11.(a)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases additional categories of hazardous wastes (other than that stipulated in the previous authorization) were: **0**

i. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

i. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

(b)Of the authorization renewed [i.e. among 8(b)(i), and; 8(c)(i)], in how many cases category of other hazardous wastes (other than that stipulated in the previous authorization) were: **0**

ii. Added (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

iii. Altered (add multiple rows for multiple entries)

Name of units	No and type of categories added in each unit	Quantity

12.Of the units inspected for other than grant/renewal of authorization purpose [i.e. among 9(b) above], **40**

(a) in how many units, discrepancies in categories of hazardous/other wastes or quantities thereof or both to that stipulated in authorizations were observed: **0**

(b) Of (a) above, in how many cases authorizations were amended accordingly: **0**

13. Based on (10), (11) and (12) above, authorizations of how many similar process based units were amended ((during the quarter) accordingly: **0**

14.(a) Of (10), (11), (12) and (13), in how many units “other waste” categories or quantities thereof or both have been added(during the quarter) : **0**

(b) Of (14a) above, how many other waste category has been added: **0**

D. Enhanced frequency of enforcement and environmental monitoring in hazardous or other waste recycling/ utilizing/ pre-processing/ waste collector facilities:

15.Of (5) above:

(a) How many units are only “ hazardous wastes” recycling or utilization units: **185**

(b) How many units are only “other wastes” recycling or utilizing units: **03**

(c) How many units are recycling or utilization units of both i.e. hazardous waste and “other waste”: **03**

(d) How many units are hazardous or other waste pre-processing units: **01**

(e) How many units are waste collectors: **04**

16. No. of inspections carried (during the quarter) in units as at (15) above, as part of inspections for renewal of authorization: **40**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

17. No. of inspections (other than 16 above) carried (during the quarter) in units as at (15) above: **20**
18. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by SPCB/PCC itself: **0**
19. No. of units (of 15 above) where monitoring (sampling & analysis) has been carried out by private labs engaged by SPCB/PCC: **0**
20. No. of units (of 15 above) whose annual return has been verified and validated by SPCB: **95**

E. Manifest document

21. Of (5) above, verification of closing of manifest documents and reconciliation of the same were done by SPCB (during the quarter) in how many units: **95**

F. Inventory

22. Of (5) above

- (a) How many hazardous or other waste generating units have submitted annual returns by 30th June of preceding year: **1634**
- (b) How many units have submitted annual returns after 30th June of Preceding year: **0**
- (c) How many units have not submitted annual return for preceding year: **180**
- (d) Of (b) & (C) above, in how many units action has been taken by SPCB? **180 (Direction given/Notice issued).**

23. Of (a) above, how many units have been verified and validated by SPCB w.r.t. annual inventory submitted by them viz. products produced/categories of waste generation/quantities generated/ daily record and manifest being maintained, etc.: **800**

24. (a) For how many industrial sectors, hazardous waste or other waste generation range has been developed by SPCB: **0**

- (b) List the sector of (a) above for which hazardous waste or other waste generation range has been developed: **0**

- (c) If not, what is the time target by which such sector process based HW generation range would be initiated (Month & Year). ---- **Range whenever developed by CPCB will be adopted**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

G. Enforcement actions (after 31/3/2019)

25.How many units were found violating one or other provisions of the HOWM Rules: **0**

26.In how many units, documentation of non-compliance while processing renewal of authorisation or inspection has been done (after 31/3/2019) by SPCB to invoke powers of refusal or revocation: **12**

26. Whether enforcement framework for effective enforcement of Rules based on principal of proportionality and precautionary principal has been developed by SPCB: (Yes/No) --**Yes**

27.Of 25 above, In how many defaulting units, Rule 23(1) has been enforced by SPCB as per CPCB guidelines: **0**

28.Of 25 above, In how many defaulting units, Rule 23(2) has been enforced by SPCB as per CPCB guidelines: **0**

29. (a)Of (25) above, how many units have been identified by SPCB as habitual and serious defaulters: **0**

(b) Of (a) above, how many unit's authorisation have been refused or revoked: **0**

(c) Of (a) above, how many unit has been prosecuted under the EPA: **0**

(d) Of (a) above, FIR has been lodged against how many defaulting units: **0**

30.Of (25) above,

(a)how many unit's authorisation (other than 29 above) have been refused or revoked: **0**

(b) Of (a) above, how many unit (other than 29 above) has been prosecuted under the EPA: **0**

(c) Of (a) above, FIR has been lodged against how many defaulting units(other than 29 above): **0**

31. (a) Whether website of SPCB has been updated w.r.t. all enforcement actions along with details of industries and action taken pertaining to HOWM Rules: (Yes/No)--- **No**

(b) Provide link address of the above site--- Will be updated in the official website www.uppcb.com whenever any action under HoWM Rules will be taken against defaulters.

H. Common TSDF

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

32. (a) Whether State/UT has common or captive TSDF? If yes;

i. Number of Common Integrated TSDF (having both SLF and Incinerator) in the state **-02**

- Give name and addresses of all Integrated facilities as at a(i) above: (Insert Table for multiple entries)

1	M/s Bharat Oil & Waste Management Ltd, Plot No 672, Sikandara Raod, Village Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
2	M/s Uttar Pradesh Waste management Project (A division of Ramky Enviro Engineers Ltd, Plot No 672, Sikandara Raod, Village- Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)

ii. Number of exclusively common SLF in the state **-01**

- Give name and addresses of all SLF as at a(ii) above: (Insert Table for multiple entries)

1	M/s Industrial Infrastructure Service (India), I.T.P. Banthar, Unnao (Only SLF)
---	--

iii. Number of exclusively common incinerator **-01**

- Give name and addresses of all Incinerator as at a(iii) above: (Insert Table for multiple entries)

1	M/s Bharat Oil Co. (I) Regd., E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad-201010, UP. (Common Incinerator)
---	--

iv. Number of Captive Integrated TSDF (having both SLF and Incinerator) in the state- 01

- Give name and addresses of all Integrated facilities as at a(iv) above: (Insert Table for multiple entries)

1	M/s Jubilant Organosis, Gajraula, Amroha
---	--

v. Number of captive SLF only **--0**

- Give name and addresses of all SLF as at a(v) above: (Insert Table for multiple entries)

vi. Number of captive incinerator only **-9**

- Give name and addresses of all incinerator as at a(vi) above: (Insert Table for multiple entries)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

1	M/s Agra Chain (P) Ltd., 14 Industrial Area, Nunhai, Agra
2	Teva API India Ltd, Gajraula, Amroha.
3	M/s Steam Oil Co. Ghaziabad
4	M/s Dewan Industry, D-46 Industrial Area Gorakhpur
5	M/s Indo Lube Refinery, G-21 Industrial Area Gorakhpur
6	M/s S.P. Chemical Works, D-1/4, Sector -13, GIDA, Gorakhpur
7	M/s Paswara Chemicals Ltd., Mohiuddinpur, Meerut
8	M/S Daurala Organics, Meerut
9	M/s Win Medicare Pvt. Ltd. / Modi Mundi Pharma Pvt. Ltd., Modipuram, Meerut

If no;

(b) Name of the common TSDF, where any sharing arrangement has been made for disposal of landfillable HW.-- No

(c) Name of the common TSDF, where any sharing arrangement has been made for disposal of incinerable HW.-- **02**

(d) Whether SPCB/PCC has initiated any action for setting up of common TSDF?(yes/no)if yes, -- **Yes**

(e) Whether site has been identified? -- **Yes**

(f) EIA completed? -- **Yes**

(g) EC granted? -- **Yes**

(h) Provide the progress report in brief – (Text box-250 words/ Upload option)

01 TSDF is proposed at District Amroha besides 3 operational TSDF

33. (a) whether SPCB has directed common TSDF operator in their state not to return the HW consignment and do the needful as recommended by the Monitoring Committee: (Yes/No)- **No**

(b) Number of incidences returning of the HW consignment by the common TSDF (after 31/03/2019) noted by SPCB: **0**

34. Whether SPCB has planned environmental audit including site selection criteria, design & layout for both captive and common SLF: (Yes/No)- **No (Common TSDF operator has been directed to submit environmental audit done by Third party.)**

If yes,

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

(a) what is target date of completion of such audit during 2019-20:

(b) In case, SPCB has planned through engaging expert institute please give name and address of expert institute(s) engaged for (a) above (insert text box)

35. (a) Of (32)(a)(i) above, how many have opened escrow account as per O.M. dated 16/04/2009 of MoEF&CC: **03**

(b)List name of the common TSDF who have opened escrow account: (Insert Table for multiple entries)

1	M/s Bharat Oil & Waste Management Ltd, Plot No 672, Sikandara Raod, VillageKumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
2	M/s Uttar Pradesh Waste management Project (A division of Ramky Enviro Engineers Ltd, Plot No 672, Sikandara Raod, Village- Kumbhi The- Akbarpur District- Kanpur Dehat. (SLF and Common Incinerator)
3	M/s Bharat Oil Co. (I) Regd., E-18, Site-IV, Sahibabad Industrial Area, Ghaziabad-201010, UP. (Common Incinerator)

(c) Of (a) above, how many have deposited mandatory amount in the escrow account: -- **03**

(d) Of (a) above, in how many units SPCB/PCC has verified deposited amount as per above O.M. dated 16/04/2009 of MoEF&CC (No.s) -- **03**

(d)Of (a) above, in how many units SPCB/PCC have verified Mandatory amount being deposited in the escrow account annually is displayed on the website of common TSDF operator: (No.s) -- **03**

(e)What actions have been taken by SPCB in case of non-opening/non-deposition of mandatory escrow account/ displaying on website: (not more than 100 words)

Not applicable

36. (a) Whether laboratory facility for the analysis of all HW parameters as required under the HOWM Rules has been available in all of the common TSDFs as (32) above. If no, ---**Yes**

(b) * Timeline for the same (calendar)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

I. Impact of other regulation

37. (a) Brief note on action taken to bring domestic hazardous waste into the ambit of HW inventory (2018-19): (upload option)

Methodology is to be developed by Urban Development for collection of Domestic Hazardous Waste such as fluorescent & other mercury containing lamp and other wastes. Board has already displayed the list of authorized Hazardous Waste recyclers and name of Common TSDF operator in Board's Website in order to facilitate effective disposal of Collected domestic hazardous waste.

(b) How many domestic hazardous waste deposition centers exists in the State/UT-- **0**

(c) How many of (b) above have been authorised under HOWM Rules, 2016-- **0**

(d) Quantity of domestic HW received in deposition center for (till 31/03/2019) -- **0**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW received in deposition center for (after 31/03/2019) -- **0**

- Disposal into TSDF
- Recycling/Utilisation

(e) Quantity of domestic HW disposed in TSDF (till 31/03/2019) -- **0**

(f) Quantity of domestic HW disposed in TSDF (after 31/03/2019) -- **0**

(g) Brief note on action taken to bring fluorescent & other mercury containing lamp into the ambit of HW inventory (2018-19): (upload option)

Methodology is to be developed by Urban Development for collection of Domestic Hazardous Waste such as fluorescent & other mercury containing lamp and other wastes. Board has already displayed the list of authorized Hazardous Waste recyclers and name of Common TSDF operator in Board's Website in order to facilitate effective disposal of Collected domestic hazardous waste.

(h) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (before 31/03/2019) -- **0**

(i) Quantity of fluorescent & other mercury containing lamp disposed in TSDF (after 31/03/2019) -- **0**

(j) Whether Common TSDF operator has declared the above received as at (e) and (ii) (domestic HW and fluorescent & other mercury containing lamp) in their annual inventory report (2017-18) separately (Yes/No)--**No**

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

J. Capacity Building

38. (a) Whether SPCB has atleast one laboratory where all HW parameters as required under the HOWM Rules can be analyzed: (Yes/No).--**Yes (Most of the parameters can be analysed)**

(b)*Time (in terms of month month/year) by which (a) above would be commissioned in SPCB/PCC: (provide calendar)

(c) Whether Capacity building in terms of qualified and experienced manpower has been provided (yes/no)(upload option) **Yes (Proposal has been sent to State Government for further enhancing the manpower).**

(d)*Time (in terms of month month/year) by which (c) above would be provided: (provide calendar)

K. Action Plan for recycling/utilization(with upload option)

39 (a) Whether SPCB/PCC has evolved any approach in recycling and utilization of hazardous waste in terms of waste management hierarchy.(yes/no) (upload document) ---- **Yes**

Board has given authorization to recyclable hazardous waste generating units to dispose their recyclable waste through authorized recyclers. Board has also given authorization to Cement Plant for utilizing hazardous waste having certain calorific value.

If yes, (drop down option for the following type of such programme)

- Circular economy

(b) Please upload the details of the approach adopted. If no,

(c) * Action plan along with timeline for level playing of industry shall be provided. (upload option)

40 Whether any benchmarks/guidelines have been developed by SPCB/PCC for the possibilities of HW recycle/utilisation on case to case basis? (Yes/No)---- **Yes**

if yes, provide the details.(upload option)

SOP framed by CPCB is used as benchmark.

* If no, (ii) Target date for developing the same (Calendar/Upload option)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.

41 Whether SPCB/PCC has developed any environmental benchmarking among the similar industries generating HW which can be useful to ensure consistency and uniformity for rationalizing the HW generation and reuse/utilization.(yes/no) ---**Yes**

if yes, provide the details.(upload option)

In tannery sector, hazardous waste generation is approx 1.25 kg / hide processing.

If no,

* Action plan along with timeline for level playing of industry shall be provided. (upload option)

Note: * Provide timeline and action taken by the Board to ensure compliance within the stipulated timeline.